

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2009
TO BE ANSWERED ON 28.07.2016

INSTRUCTIONS UNDER PMGSY

2009. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether any instruction has been given by your Ministry to the State Governments that before finalizing of any work under Pradhan Mantri Gramin Sadak Yojana (PMGSY) they should consult the concerned Member of Parliament of that particular constituency where the work is going to be executed;
- (b) if so, the details thereof; and
- (c) the status of compliance of this instruction by the States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c): 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of the Central Government to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network.

The programme guidelines of PMGSY provide a key role to the Members of Parliament in the implementation of the programme including selection of roads. The suggestions of the elected representatives including Members of Parliament are duly taken into account and given full consideration while finalising District Rural Roads Plan (DRRP) and Core Network. The proposals of the Hon'ble Members of Parliament are also given full consideration in District Panchayat during finalisation of annual proposals under PMGSY. In this regard, while Members of Lok Sabha are to be consulted in respect of their Parliamentary Constituencies, Members of Rajya Sabha are to be consulted in respect of the district of the State they represent for which they have been nominated as Co-Chairman of the District Vigilance and Monitoring Committee of the Ministry of Rural Development.

All the States Government have been accordingly advised to comply with the above stipulations in the guidelines while submitting the annual proposals to the Ministry of Rural Development under PMGSY. The State Governments while submitting the annual proposals to the Ministry are required to furnish a certificate providing details of consultations with the Members of Parliament such as proposals received from the Hon'ble Members of Parliament, such proposals which have been included in the annual proposal of the State and not included in the annual proposal including reasons for each non-inclusion.
